

# ACT No. V OF 1939.

[PASSED BY THE INDIAN LEGISLATURE.]

(Received the assent of the Governor General on the 17th  
February, 1939.)

## An Act further to amend the Indian Cotton Cess Act, 1923.

XIV of 1923. **W**HEREAS it is expedient further to amend the  
Indian Cotton Cess Act, 1923, for the pur-  
poses hereinafter appearing; It is hereby enacted  
as follows :—

1. This Act may be called the Indian Cotton Cess short title.  
(Amendment) Act, 1939.

XIV of 1923. 2. In section 2 of the Indian Cotton Cess Act, Amendment  
of section 2,  
Act XIV of  
1923.  
1923 (hereinafter referred to as the said Act),—

(a) the word “and” at the end of clause (e) shall  
be omitted; and

(b) after clause (f), the following clause shall be  
added, namely :—

“(g) a reference to British India includes a  
reference to Berar”.

3. In clause (viii) of section 4 of the said Act, for Amendment  
of section 4,  
Act XIV of  
1923.  
the word “ten” the word “eleven” and for the words  
“one to represent the industry in Bombay” the  
words “two to represent the industry in Bombay”  
shall be substituted.

*Price anna 1 or 1½d.*